	/=	ling under eleuree (a) of out regulation	,	the IRRI (Incolvency)		for Corporate Daras	a) Regulations 20	I C	
(Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016										
SI. No.	Category of Creditor	Summary of Claims Received		Summary of Claims Admitted			Amount of	Amount of Claim	Amount of Claims	Details in Annexur
		No. of Claims	Amount	No. of Claims	Amount	% Share in Total Amount of Claims Admitted	Contingent Claims	Not Admitted	under Verification	(Only PDF)
1	Secured financial creditors belonging to any class of creditors					0.00				NA
2	Unsecured financial creditors belonging to any class of creditors					0.00				NA
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	561084377	1	532041597.55	71.13		29042779.45		Annexure 3
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	4	30923839.66	4	29859219.26	3.99		1064620.4		Annexure 4
5	Operational creditors (Workmen)					0.00				NA
6	Operational creditors (Employees)					0.00				NA
7	Operational creditors (Government Dues)	2	1806090	2	1806090	0.24				Annexure 7
8	Operational creditors (other than Workmen and Employees and Government Dues)	35	252884339.59	35	184286857.77	24.64		68597481.82	0	<u>Annexure 8</u>
9	Other creditors, if any, (other than financial creditors and operational creditors)					0.00				NA
Total		42	846698646.25	42	747993764.58	100.00		98704881.669999 99	0	